

IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

CIVIL APPEAL NO. 2555 OF 2013

(ARISING OUT OF SPECIAL LEAVE PETITION(CIVIL)NO.22194 OF 2009)

C. LATHA & ORS.

... APPELLANT(S)

VERSUS

M/S. NEW INDIA ASSURANCE CO. LTD.

... RESPONDENT(S)

O R D E R

1. Leave granted.
2. This appeal is directed against the judgment and order passed by the High Court of Karnataka at Bangalore in M.F.A.No.308 of 2004, dated 03.02.2009. By the impugned judgment and order, the High Court has reduced the compensation awarded by the Motor Accident Claims Tribunal (for short 'M.A.C.T.') from Rs. 11 lakhs to Rs.5,38,800/- with interest thereon.
3. We have heard learned counsel for the parties to the *lis*.
4. In the peculiar facts and circumstances of the case, we are of the firm opinion that there was no reason for the High Court to have reduced the compensation awarded by the M.A.C.T. In that view of the matter, while setting aside the orders passed by the High Court, we restore the orders passed by the M.A.C.T.
5. Appeal is disposed of accordingly. No costs.

.....J.
(H.L. DATTU)

.....J.
(JAGDISH SINGH KHEHAR)

NEW DELHI;
MARCH 15 , 2013